

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.196/2017
IN
CP (IB) No.30/Chd/Pb/2017**

In the matter of:

F.M.Hammerle Textiles Ltd.. ...Respondent/Corporate Debtor

Present: Mr. Amit Bansal with Mr.Prateek Gupta, Advocates and
Mr.Jayant Goel, Practising Company Secretary for the
Applicant.
Mr.Baljeet Beniwal, Advocate for Mr.Rajeev Goel,
Resolution Professional
Mr.Arav Gupta, Advocate for Corporate Debtor.
Mr.G.P.Madaan, Advocate for Mr.Mohan Lal Jain, IRP
Mr. Mohan Lal Jain, IRP in person.

CA No.196/2017

Maschinen Umwelttechnik Transportanlagen Gesellschaft GMBH has filed this application for which notice was directed to be issued to the corporate debtor through the Resolution Professional for today. Mr. Baljeet Banewal, Advocate for Mr.Rishi Sehgal, Advocate who is representing Mr.Rajeev Goel, Resolution Professional is present in person. Copy of CA No.196/2017 be supplied to the counsel for Resolution Professional during course of the day.

Mr. Arav Gupta, Advocate seeks to appear for the corporate debtor, but after the admission of the matter the corporate debtor is to be represented only through Resolution Professional unless the erstwhile members of suspended Board of Directors seek specific permission as intervener.

The matter be now listed on 30.01.2018. Reply, if any, to the application be filed at least a week before the date fixed with copy advance to the counsel for the applicant.

CA No.219/2017

The title of the case is mentioned in the order dated 14.12.2017 as “Maschinen Umwelttechnik Transportanlagen Gesellschaft GMBH Vs. F.M.Hammerle Textiles Ltd.”, but this is to be corrected as “ In the matter of F.M.Hammerle Textiles Ltd.” being title of the original petition. Necessary corrections be incorporated in the said order accordingly.

While granting extension to complete resolution process for another 90 days and looking into the seriousness of the allegations against the non-performance of Mr. Mohan Lal Jain, Interim Resolution Professional, notice was directed to be issued to him calling upon him to explain his position. The response has been filed by Mr.Mohan Lal Jain, Interim Resolution Professional. Copy has been supplied to Mr.Baljeet Beniwal, Advocate for Mr.Rishi Sehgal, Advocate who is representing Mr.Rajeev Goel, the Resolution Professional.

List the matter for arguments on 30.01.2018.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

December 22, 2017
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